

In The Central Administrative Tribunal  
ALLAHABAD BENCH

1 : ORDER - SHEET : 1

Application No.... Q.A. No. 358/97 of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
04/08/00	<p><u>Hon. Mr. S. K. I. Naqvi, J. M.</u></p> <p>Shri V.K. Srivastava for the applicant. Shri K.P. Singh for the respondents. Inspite of stop order dated 12.5.00, Shri K.P. Singh, learned counsel for the respondents further seeks time. Strongly opposed by Shri V.K. Srivastava. Learned counsel for the applicant submits that the applicant is <del>fade</del> up pursuing this simple matter, in which he has only claimed interest on unauthorisedly recovered amount by the respondents and he suggests that if the respondents <sup>are</sup> directed to settle the matter for which the applicant made representation before them, he may hope for early redressal. Shri K.P. Singh, learned counsel for the respondents has opposed this suggestion but I do not find any force in the submission of learned counsel for the respondents.</p> <p>Incase the applicant makes a representation before the respondents within a month, the same shall be decided by the respondents within 2 months <sup>by</sup> passing detailed, reasoned and speaking order and if the applicant is found entitled for <sup>any</sup> payment, the same shall be paid within 6 weeks thereafter. The O.A. is disposed of with the above observation. No order as to costs.</p>

/m.m/

J.M.